

ITEM NO.6

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6316/2023

(Arising out of impugned final judgment and order dated 07-02-2023 in WC No. 19048/2022 passed by the High Court Of Judicature At Allahabad)

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

M/S GAURSONS INDIA PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64857/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 6720/2023 (XI)

(FOR ADMISSION and I.R. and IA No.67647/2023-EXEMPTION FROM FILING O.T.)

SLP(C) No. 7738-7739/2023 (XI)

(FOR ADMISSION and I.R. and IA No.76832/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76830/2023-EXEMPTION FROM FILING O.T.)

Date : 07-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Parties

Ms. Aishwarya Bhati, A.S.G.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR

Mr. P. N. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Ms. Pallavi Baghel, Adv.
Ms. Anamika Yadav, Adv.

Ms. Aishwarya Bhati, A.A.G.
Mr. Rana Mukherjee, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ruchir Ranjan Rai, Adv.
Ms. Poornima Singh, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Dhruv Mehta, Sr.Adv.*

Mr. Mohit Yadav, Adv.
Ms. Anupama Dhruve, Adv.
Mr. Anubhav Ray, Adv.
Mr. Amit Pandey, Adv.
Mr. Kausar Raza Faridi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Bhati, learned additional solicitor general wants to file a comprehensive affidavit bringing on record certain developments which have been taken place in recent past.

List on 17.07.2023.

(NIRMALA NEGI)
COURT MASTER (SH)
*appearance not given

(VIDYA NEGI)
ASSISTANT REGISTRAR